

(c) if so, when this proposal will become effective?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI V. N. GADGIL): (a) There is a proposal to establish Public Data network in the country within the next four to five years.

(b) Details are to be worked out.

(c) No firm targets have yet been laid down,

Silent Valley Project

1495. SHRI XAVIER ARAKAL: Will the Minister of ENERGY be pleased to state:

(a) whether the Central Government have given clearance to the Silent Valley Project of Kerala; if so, what are the safeguards to protect the environment; and

(b) has it come to the notice of Government that the hydel Projects of Kerala are under-rated, dams are silted and poorly maintained, if so, what steps are suggested?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI CHANDAR SHEKHAR SINGH): (a) Silent Valley Hydro Electric Project is still under consideration of the Government of India.

(b) Past performance of hydel stations of Kerala has been good with reference to the design potential. There is no evidence of any excess silting likely to affect the useful life of any hydro reservoir in Kerala. Care is being taken by the Kerala State Electricity Board for proper maintenance of all components of the hydro stations.

Hire Purchase Act, 1972

1496. SHRI RAVINDRA VERMA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Hire-Purchase Act, 1972 has come into force;

(b) if so, since when, and

(c) if not, the reasons and justification for the same?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) No.

(b) Does not arise.

(c) A notification was issued on 30-4-1973 to bring the Act into force on 1-6-1973. Later, another notification was issued on 31-5-1973 superseding the notification of 30th April, 1973 and proposing to bring the Act into force on 1-9-1973. Since several representations were received from the public against the bringing of the Act into force, it was decided not to enforce the Act and accordingly a notification rescinding the notification dated 31-5-1973 was issued on 23-8-1973. In its report on Personal Property Security Law (1977), the Banking Law Committee has proposed certain far-reaching amendments to the Act. It is proposed to bring the Act into force only after the recommendations made by the Committee are examined and decisions taken to amend the Act suitably.

Setting up TV Centre at Jaipur in Orissa

1497. SHRI A. C. DAS: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have a proposal to set up a TV Centre at Jaipur in Orissa;

(b) if so, when the above proposal is going to be implemented; and

(c) the progress made so far in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (c) There is no proposal to set up a T. V. Centre at Jaipur in Orissa during the Sixth Plan.